(d) The Ministry provides incentives in the form of Special Cash Awards to medal winners in international sports events. Under the scheme 'Scheme of Special Awards to medal winners in international sports events and their coaches', cash Awards to the medal-winners in international sports events such as Olympic Games, Asian Games, Commonwealth Games, World Championships, Asian Championships and Commonwealth Championships (both for men and women) are given as under in terms of the provisions of the Scheme:

Name of event	Gold Medal/ First Position	Silver Medal/ Second Position	Bronze Medal/ Third Position
(a) Seniors			
(i) Olympics Games	₹ 50 lakhs	₹ 30 lakhs	₹ 20 lakhs
(ii) Asian Games /Commonwealth Games	₹ 20 lakhs	₹ 10 lakhs	₹ 6 lakhs
(iii) World Championships in the disciplines of Olympic Games, Asian Games and Commonwealth Games	₹ 10 lakhs	₹ 5 lakhs	₹ 3 lakhs
(iv)Asian Championships/ Commonwealth Championships	₹ 3 lakhs	₹ 2 lakhs	₹ 1 lakh
(b) World Championships (Juniors and Sub-Juniors)			
(i) Juniors	₹ 2 lakhs	₹ 1.5 lakhs	₹ 1 lakh
(ii) Sub-Juniors	₹ 1 lakh	₹ 80,000	₹ 60,000
(c) Asian and Commonwealth Championships (Juniors and Sub-Juniors)			
(i) Juniors	₹ 1 lakh	₹ 80,000	₹ 60,000
(ii) Sub-Juniors	₹ 50,000	₹ 40,000	₹ 30,000

Non-payment of minimum wages to women labourers in various sectors

†3056. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the cases regarding non-payment of minimum wages including unequal wages to women labourers in various sectors including the agriculture sector have been reported in the country;

†Original notice of the question was received in Hindi.

(b) if so, the details of such cases reported especially in the agriculture sector during the last three years and the current year;

(c) the steps taken by Government to strengthen the regulatory mechanism for implementing the Minimum Wages Act, 1948 effectively;

(d) whether Government proposes to implement a separate legislation for farm labourers; and

(e) whether Government proposes to take social security measures for farm labourers from central funding and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) and (b) Specific cases have not been reported in the Ministry of Labour and Employment.

(c) Under the Minimum Wages Act, 1948, in the Central Sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) under Central Industrial Relations Machinery (CIRM), while the compliance in the State Sphere is ensured through the State Enforcement Machinery.

(d) In the schedule of employment under the Minimum Wages Act, agriculture is covered.

(e) The Government enacted the Unorganised Workers Social Security Act, 2008 with the objective to provide social security and welfare measures to the workers in the unorganised sector workers including agricultural workers in unorganised sector. As such, the agricultural workers are also eligible to take benefits available under the scheme framed under the Act.

Schemes to promote participation of girls in sports

3057. SHRI AVINASH PANDE: Will the Minister of SKILL DEVELOPMENT ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has undertaken any schemes or programmes to encourage the participation of girls in sporting activities;

(b) if so, the details thereof; and

(c) how many girls have benefited from such schemes/programmes ?

THE MINISTER OF STATE OF THE MINISTRY SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) All schemes of the Ministry of Youth Affairs and Sports are equally applicable to women.